

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6052
ANSWERED ON:31.08.2001
IMPORT FROM NEPAL
A. VENKATESH NAIK

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government of India have agreed to waive off excise duty on fuel supplied to Nepalese aircraft in India; and
- (b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (GINGEE N. RAMACHANDRAN)

(a) & (b): No, Sir. There is no complete waiver of Excise Duty on fuel supplied to Nepalese aircraft in India. However, on aviation turbine fuel mineral oil products falling under Chapter 27 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986) exported as stores for consumption on board an aircraft on foreign run, including Nepal, central excise duty is required to be paid @ Rs.24.94 per kilo liter.